

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. MA 175 of 97
OA 952 of 96

Date of order : 12.5.97

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman
Hon'ble Mr. M.S. Mukherjee, Administrative Member

D. K. BASAK

VS

UNION OF INDIA & ORS.

Heard Mr. M.M.Roychoudhury, counsel for the applicant and Mr. B. Mukherjee, counsel for the respondents. It has been brought to our notice that a typographical error has occurred in the order dated 11.10.96 since in that order it has been recorded at one place that the application has been admitted ^{but} ~~as~~ in the last line of the order it has been stated that the interim order shall continue till the date of admission hearing. In such circumstance the counsel for the applicant prays that ^{the word} the last line of the ~~ad~~ order, "admission" ~~hearing~~ be deleted. We consider this necessary to bring ~~up~~ consistency in the order. Order dated 11.10.96 be accordingly corrected. Matter be listed before the Single Bench on 4.6.97 ⁱⁿ before the Court No. II. Interim order already passed shall continue till the date so fixed.

2. Let a plain copy of the order be handed over to both the counsel for necessary action.

[Signature]
MEMBER (A)

[Signature]
VICE-CHAIRMAN